

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P.(IB) 473/(MB) /2017

CORAM:

SHRI V. P. SINGH

MEMBER (J)

SHRI RAJESH SHARMA

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 21.8.2019

NAME OF THE PARTIES: HCL Services Ltd

V/s

Cable Corporation Of India Ltd

Section 9 of the Bankruptcy and Insolvency Act, 2016

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**ORDER**

**28.T.C.P (IB)-473(MB)/2017**

Counsel for the Operational Creditor sought leave of the court for withdrawing the petition. Prayer is allowed. Petition is dismissed as withdrawn.

Sd/-  
**RAJESH SHARMA**  
Member (Technical)

Sd/-  
**V. P. SINGH**  
Member (Judicial)